

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**COURT-V**  
**(Division Bench)**

**Item No.-506**

(IB)-509(PB)/2021  
IA/3147/2022

**IN THE MATTER OF:**

State Bank of India

**Vs.**

Jaya Singh

**....Applicant**

**.....Respondent**

**SECTION**

U/s 95(1) of (IBC)

**Order delivered on 22.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Amrendra Kumar Singh, Adv.

For the Respondent : Mr. Brain Henry Moses, Adv.

For the RP : Ms. Prachi Johri, Ms. Abhipsa Sahu, Adv. with  
Ms. Ritu Rastogi-RP

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA/3147/2022:-**

Ld. Counsel on behalf of Resolution Professional is present. Proxy Counsel on behalf of Personal Guarantor is present and submitted that the main counsel is in his legs before another Court and therefore, sought adjournment. Ld. Counsel for the RP submitted that the proof of payment of cost in terms of order dated 05.04.2024 is now reflected on the e-portal. In view of this, list the matter for further consideration of the report on **30.08.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**